

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

MP. No. 1621/89 &  
REGN. NO. CA 1478/88

Shri Lallan Prasad Rai ..... Applicant

Vs.

The Secretary, Ministry of Railways.... Respondents  
and others.

CORAM: HON'BLE MR. P. K. KARTHA, VICE CHAIRMAN

HON'BLE MR. P. C. JAIN, MEMBER(A)

For the Applicant ..... Applicant in person.

For the Respondents ..... Shri O.N.Moolri, Counsel.

Heard the applicant in person and the  
learned counsel for the respondents.

The applicant states that he does not wish  
to pursue the present application ( OA 1478/88 ) as  
the respondents are considering his case for  
regularisation. In view of this, the Original  
Application is dismissed as withdrawn with liberty  
to the applicant to file a fresh application  
*law ce.*  
in accordance with the rules, if he so chooses.

( P.C.JAIN )  
MEMBER  
28.7.89

( P.K.KARTHA )  
VICE CHAIRMAN  
28.7.89